Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 16.09.2010

The Meeting No. 25/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.09.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 25/84-ALC3/2010 MEETING DATE : 16.09.2010

Case No.:1/21/84-ALC3/2010	Party Name:FRONTIER TEXTILES PVT.	Meet No/Date:25/84-ALC3/2010	Status: Rejected
	LTD.,	16.09.2010	

HQ File :01/84/050/00124/AM11/	RLA File :02/24/040/00084/AM11/	Lic.No/Date:0210146324 12.08.2010	
Decision: The Committee consider that since export item is industrial have neither forwarded calculation possible to compute the requirement of RLA may take suitable	al garment, the condition of Style in sheet nor CAD/CAM/Laymarker/l	No. is not required. Further, a Measurement, in absence of vittee was constrained to rejec	applicant firm which it is not

Case No.:3/21/84-ALC3/2010	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Approved		
HQ File :01/84/050/00126/AM11/	RLA File :03/95/040/00345/AM11/	Lic.No/Date:0310587485 13.08.2010			
deliberations in consultation with ratify the Advance authorization manufacturing unit of the firm by a	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report of NC team, who had visited the manufacturing unit of the firm by allowing 14% wastage on item of import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

		1 3	Status: Deferred
3	HQ File :01/84/050/00156/AM11/		Defer Date: 30.09.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers decided to link with similar case of the firm wherein personal hearing has been granted to the applicant firm. The case stands deferred for re-listing on 30.09.2009.

	Case No.:2/25/84-ALC3/2010	Party Name:KEENWIN APPARELS PVT. LTD.,	Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Rejected	
	HQ File :01/84/050/00157/AM11/	1	Lic.No/Date:0410116992 06.09.2010		
4	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Qty. of fabric asked for is in linear meters, which should be in Sq mtrs. Further, applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.				

Case No.:3/25/84-ALC3/2010	1 3	Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Approved		
HQ File :01/84/050/00158/AM11/		Lic.No/Date:1010040049 08.09.2010			
technical authorities present in the the basis of report of team, who Plastisole should match in the expension	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

		Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Deferred
$\begin{vmatrix} 1 \\ 6 \end{vmatrix}$	HQ File :01/84/050/00159/AM11/		Lic.No/Date:0410117033 09.09.2010	Defer Date: 14.10.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.10.2009.

			Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Deferred
$\ _{7}$	HQ File :01/84/050/00160/AM11/		Lic.No/Date:0410117034 09.09.2010	Defer Date: 14.10.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.10.2009.

		15 15	Meet No/Date:25/84-ALC3/2010 16.09.2010	Status: Deferred
$\ _{8}$	HQ File :01/84/050/00161/AM11/		Lic.No/Date:0410117036 09.09.2010	Defer Date: 14.10.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.10.2009.

Manual agenda cases

Case No.246	M/s Pashupati Polytex P∨t. Ltd. Kashipur
NC No.25/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 16.09.2010	Ratification of input output norms in respect of Advance Authorization No.6110000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from Import Policy Division are still awaited. It was therefore decided to remind them at Jt. DGFT level and defer the case for re-listing on 14.10.2009.

Case No.247	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC No.25/AM11	F.No.01/84/50/208/AM10/DES-V
Dated 16.09.2010	Ratification of input output norms in respect of Advance Authorization No.0210135613 dated 18.12.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 14.10.2010.

Case No.248	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.25/AM11	F.No.01/84/50/197/AM10/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510254216 dated 08.12.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.249	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
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NC No.25/AM11	F.No.01/84/50/80/AM11/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510265823 dated 09.06.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.250	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.25/AM11	F.No.01/84/50/16/AM10/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510239868 dated 17.04.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.251	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.25/AM11	F.No.01/84/50/106/AM11/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510268309 dated 15.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.252	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.25/AM11	F.No.01/84/50/80/AM11/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance

	Authorization No.0510265823	dated 09.06.2010.	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.253	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.25/AM11	F.No.01/84/50/55/AM10/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510244371 dated 23.06.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the all relevant details/information/sample submitted by the firm to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.254	M/s Nav Engineers Pvt. Ltd., Noida
NC No.25/AM11	F.No.01/84/50/44/AM09/DES-V
Dated 16.09.2010	Ratification of input output norms in respect of Advance
	Authorization No.0510217778 dated 12.03.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the visit report has been finalized and likely to be submitted in the ensuing meeting. It was therefore decided to defer the case for re-listing on 30.09.2010.

Case No.255	M/s Evinix Industries Ltd., Faridabad
NC No.25/AM11	F.No.01/84/50/242/AM11/DES-V
Dated 16.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510266552 dated 21.06.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that Qty. of import item asked for is in Kg and in Appedix-11A submitted the Qty. asked for per unit of resultant product is vague i.e, without mentioning unit of measurement (3.54/Pc, 3.26/Pc, 2.82/Pc). Further, applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.256	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.25/AM11	F.No.01/85/50/85/AM07/DES-VI
Dated 16.09.2010	Ratification of input output norms in respect of Advance
	Authorization No.0510248208 dated 24.08.2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm have submitted relevant details to the O/o DC (MSME), which is under examination. It was therefore decided to defer the case for re-listing on 14.10.2010.

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